

down there, he will kindly bring it to my notice. I will look into that.

SHRI N. C. SEKHAR: All right, Sir.

SHRI JAGIVAN RAM: As I said, Sir, perhaps I have not covered all the point's that have been raised but I have covered the main points. We have inflated mileage on certain hill sections. The House is aware that last year I reduced the inflated mileage to the extent of 25 per cent. Still we charge inflated mileage on certain hill sections and there is every reason for that. This question has been examined on more than one occasion and everytime we go into this question, we find that it is not justified but, yet, in spite of that, only last year I could reduce it by "25 per cent.

SHRI AKBAR ALI KHAN: What about the six crores of rupees that I referred to last year?

SHRI J AG JI VAN RAM: My friend, Mr. Akbar Ali referred to the six crores. I had that question examined and I found that that was from the Depreciation Fund meant for renewals and replacements. 4 crores or so was meant for renewal and replacement and only about 52 lakhs of rupee's was meant for development. I am still examining that question, tout on looking into that question I found that more than four crores of rupees were meant for renewal and replacement which really cannot be diverted for developmental purposes. The amount which is meant for development is something like fiftytwo lakhs of rupees, a very small amount. I have looked into the recommendations of the Financial Integration Commission also, and, as I said, I am further looking into that question.

Again, Sir, I will express my gratefulness to the Members of the House for all the encouraging words that they have said about the Railway

Ministry. I will again assure them, Sir, that these kind words, these encouraging words will not lead us to complacency but will goad us to our duty and responsibility and will make us quite alive to our duty, that we have to serve our patrons in a better way and try always to remove all the shortcomings that have been pointed out to us.

Sir, I thank the House again.

MESSAGE FROM THE LOK SABHA THE

APPROPRIATION BILL, 1958

SECRETARY: Sir, I have to report to the House the following Message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation Bill, 1958, as passed by Lok Sabha at its sitting held on the 26th February, 1958.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay the Bill on the Table.

ANNOUNCEMENT REGARDING THE SUPPLEMENTARY LIST OF BUSINESS FOR THE 27TH FEBRUARY, 1958.

MR. DEPUTY CHAIRMAN: I have to inform hon. Members that after the disposal of the business entered in the List of Business for tomorrow,